<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION) IA NOS. 813 & 812 OF 2019 IN DFR NO. 1708 OF 2019

Dated: 19th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

Petronet MHB Ltd. Vs.				Appellant(s)
Petroleum & Natural Gas Regulatory	Board	& Ors.		Respondent(s)
Counsel for the Appellant(s)	:	Mr. P. Sinha Mr. R. R. Sin Mr. R. Dutta	ha	
Counsel for the Respondent(s)	:	Mr. Ehraz Zafar Mr. Sushant Chaturvedi Mr. Divyam Dhyani Ms. Vidhi Thukral for R-1		
		Ms. Priya Puri Mr. Yati Sharma for R-2		
		Mr. Rajat Na Ms. Sanya T		or R-3

<u>ORDER</u>

IA No. 813 OF 2019

(Appln. for condonation of delay in refilling the Appeal)

For the reasons set out in the application, delay of 02 days in refilling the appeal is condoned. Application is disposed of.

IA No. 812 OF 2019

(Appln. for condonation of delay in filing the Appeal)

For the reasons set out in the application, delay of 89 days in filing the appeal is condoned. Application is disposed of.

DFR NO. 1708 OF 2019

Registry is directed to number the appeal.

Learned counsel for the Respondent Board may file objections/reply if any, within a week's time i.e. on or before 26.07.2019 after duly serving advance copy to the other side. Thereafter, rejoinder, if any, may be filed within a week's time i.e. on or before 02.08.2019 after serving copy to the other side. Meanwhile, other respondents shall file objections, if any, within two week's time after duly serving advance copy to the Appellant, i.e. on or before 02.08.2019.

List the matter on 02.08.2019.

(B.N. Talukdar) Technical Member (P&NG) Bn/kt (Justice Manjula Chellur) Chairperson